

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.24 OF 2004 IN O.A. NO. 1418 OF 2002

New Delhi, this the 3rd day of August, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J) HON'BLE SHRI S.A. SINGH, MEMBER (A)

- Sh. Braja Kishore Singh, ACP/Traffic, P.S. Defence Colony, New Delhi.
- 2. Sh. Ravinder Kumar Pandey, ACP,(PSO to President), Rashtrapati Bhavan, New Delhi.
- Sh. Rajbir Singh Chauhan, ACP, Special Branch, Asaf Ali Road, New Delhi.
- 4. Sh. R.A. Sanjeev, ACP, Special Branch, Police Head Quarter, New Delhi.
- 5. Sh. Rajesh Kumar, ACP,(PSO to Preident) Rashtrapati Bhavan, New Delhi.
- 6. Sh. Prem Nath,
 ACP, Crime, R.K. Puram,
 Sector-8, New Delhi. Petitioners
 (None present even on the second call)

versus

- Sh. N. Gopalaswamy, Secretary, Ministry of Home Affairs, Govt. of India, North Block, New Delhi.
- Sh. P.K. Jalali,
 Joint Secretary,
 Ministry of Home Affairs, (UT Division),
 Government of India, North Block, New Delhi.
- 3. Sh. N.J. Thomas,
 Under Secretary, (UT Division),
 Ministry of Home Affairs,
 Government of India, North Block,
 New Delhi. Respondents
 (By Advocate: Shri R.N. Singh)

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :

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None for applicants even on the second call.

Learned counsel of the respondents states that the Writ Petition filed by the respondents against the orders passed by this Tribunal in the present case is



coming up before the Hon'ble High Court in the month of November, 2004.

2. Having regard to the statement made by the learned counsel of the respondents, CP be placed in the list of sine die cases. Liberty is accorded to either of the parties to revive the same at an appropriate stage, in accordance with law.

(S.A. SINGH) MEMBER (A) S. Roym (shanker raju) member (j)

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